NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH**

CP NO. 127(ND)/ 2011

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE COMPANY: Anil Ghai & Ors. V/s. M/s. Ghai Housing & Agro Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner:

Mr. Saurabh Kalia, Advocate

Mr. Rahul Ahuja, Advocate

For the Respondent:

Counsel for the Respondent

ORDER

Ld. Counsel for the Contemnor prays for some more time to make remittances which would include those for the month of December, 2017 as well. An affidavit be filed by the Contemnor to evidence payment for each month. This accommodation is being granted given the fact that the matter is fixed for final disposal on 15th December, 2017. Final arguments be also addressed on the next said date.

Since La. Counser for the contemnor prays for change of the next date, be listed on 14th December, 2017. The date of 15th December, 2017 is hereby recalled.

(S. K. Mohapatra)

Member (T)

(Ina Malhotra) Member (J)